

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1175 of 2026 /RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Khushboo Sharma
D/o Shri Pawan Kumar Sharma
R/o H.No.69, Kucha Nahar Singh Panjtirthi Tehsil & District Jammu

vide notification No. 1502 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20438-45 RG/LP Dated: 11-05-2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Khushboo Sharma, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1176 of 2026 /RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Anil Kumar

S/o Shri Jugal Kishore

R/o Ward No. 8, near Jarai Chowk, Parliwand near Peer Baba, Tehsil & District Kathua

vide notification No. 1474 of 2025/RG/LP dated 15.05.2025 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20446-53 RG/LP Dated: 11/5/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anil Kumar, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1177/2026 /RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Surshub
D/o Shri Gopal Krishan Sharma
R/o 28 A/10, Nanak Nagar, Tehsil Bahu, District Jammu

vide notification No. 1217 of 2025/RG/LP dated 04.04.2025 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20454-61 /RG/LP Dated: 11/5/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Surshub, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1178 of 2026 /RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Praachi Nanda
D/O Shri Ashwani Nanda
R/O H.No.166, Sarwal Colony, Tehsil & District Jammu

vide notification No. 1212 of 2025/RG/LP dated 04.04.2025 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20462-69 RG/LP Dated: 11/5/2026 (4) 8

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1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Praachi Nanda, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1179 of 2026 /RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Irfan Fazal Choudhary
S/o Shri Ch Mohd Fazal
R/o Village Thera Topa, Tehsil Mankote, District Poonch

vide notification No. 1207 of 2025/RG/LP dated 04.04.2025 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20470-77 /RG/LP Dated: 11/05/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Fazal Choudhary, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1180 of 2026/RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Eshan Raina
S/O Shri Naresh Raina
R/O Brij Nagar Tehsil R.S Pura District Jammu

vide notification No. 1202 of 2025/RG/LP dated 04.04.2025 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20478-85 RG/LP Dated: 11/05/2026 (4)

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Eshan Raina, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1181 of 2026/RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Diksha Thakur
D/o Shri Bachitter Singh
R/o Kacheer Tehsil Ramkot District Kathua

vide notification No. 1201 of 2025/RG/LP dated 04.04.2025 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20486-93 RG/LP Dated: 11/05/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kathua.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Diksha Thakur, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 11829/2026 /RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ansh Gupta
S/O Shri Sodagar Chand Gupta
R/O Ward No. 10 House No. 12 Vijaypur, Tehsil Vijaypur, District Samba

vide notification No. 1200 of 2025/RG/LP dated 04.04.2025 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20494-501 RG/LP Dated: 11/05/2026 (A) 8

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1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ansh Gupta, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration
(A) 8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1183 of 2026/RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Anoop Singh
S/O Shri Behari Lal
R/O Village Pogal Phagmulla Tehsil Pogal Paristan (Ukhral), District Ramban

vide notification No. 1199 of 2025/RG/LP dated 04.04.2025 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20502-09 RG/LP Dated: 11/05/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ramban.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anoop Singh, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1184 of 2026 /RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Adal Zubair

S/o Shri Mohd. Zubair

R/o Village Bandi Kama Khan, Ward No. 02, Tehsil Mandi, District Poonch

vide notification No. 1195 of 2025/RG/LP dated 04.04.2025 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20510-17 RG/LP Dated: 11/05/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adal Zubair, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1185 of 2026/RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rajveer Singh Rathore
S/O Shri Devinder Rathore
R/O Shivalik Puram, Janipur Colony, Tehsil & District Jammu

vide notification No. 885 of 2025/RG/LP dated 13.03.2025 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20518-25 RG/LP Dated: 11/05/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rajveer Singh Rathore, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1186 of 2026/RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Navdeep Singh
S/O Shri Popinder Singh
R/O Kirpind Tehsil R.S.Pura District Jammu

vide notification No. 878 of 2025/RG/LP dated 13.03.2025 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20526-33 RG/LP Dated: 11/05/2026 @

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Navdeep Singh, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1187 of 2026 /RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Kamaksshee Khajuria
D/O Shri Pawan Khajuria
R/O House No. 227/9, Shakti Nagar Tehsil & District Jammu

vide notification No. 871 of 2025/RG/LP dated 13.03.2025 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20534-41 RG/LP Dated: 11/05/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Kamaksshee Khajuria**, Advocate
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1188 of 2026 /RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Raj Pratap Singh
S/O Shri Harsh Dev Singh
R/O Airforce Road, Kashirah, Tehsil & District Udhampur

vide notification No. 51 of 2024/RG/LP dated 19.02.2024 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20542-49 RG/LP Dated: 11/05/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Udhampur.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raj Pratap Singh, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1189 of 2024 RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Amisha Gupta
D/O Shri Pawan Kumar
R/O W. No.10, Dablehar, Tehsil Suchetgarh, District Jammu

vide notification No. 2724 of 2023/RG/LP dated 22.12.2023 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20550-57 RG/LP Dated: 11/05/2026 (A)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Amisha Gupta, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1190 of 2026/RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tarandeep Singh Baghi
S/O Shri Balvinder Singh Baghi
R/O Dungus, W.No.3, Tehsil Haveli, District Poonch

vide notification No. 337 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20558-65 RG/LP Dated: 11/05/2026 (L)

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Poonch.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tarandeep Singh Baghi, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1191 of 2026 /RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tarun Mehra
S/O Shri Ram Paul
R/O H.No. 243, Sector 6, Street No 14, Nanak Nagar Jammu, Tehsil Bahu,
District Jammu

vide notification No. 1065 of 2022/RG/LP dated 28.07.2022 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20566-73 RG/LP Dated: 11/05/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tarun Mehra, Advocate**
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1192 of 2026/RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Manoj Kumar
S/O Shri Som Dutt
R/O Pangdour, Tehsil & District Samba

vide notification No. 43 of 2022/RG/LP dated 23.02.2022 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20574-81/RG/LP Dated: 11/05/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Samba.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manoj Kumar, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1193 of 2026/RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ghulam Mustafa
S/O Shri Abdul Rashid
R/O Gurdhari Bala, Tehsil & District Rajouri

vide notification No. 467 dated 03.07.2018 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 08/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20582-89 RG/LP Dated: 11/05/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Rajouri**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ghulam Mustafa**, Advocate
.....for information and necessary action.

Mujtaba 08/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1157 of 2026 /RG/LP Dated: 07 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Falak
D/o Shri Mohammad Akram Choudhary
R/o Thuroo, Tehsil Thuroo, District Reasi

vide notification No. 1193 of 2025/RG/LP dated 02.04.2025 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20036-43 RG/LP Dated: 07-05-2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Reasi.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Falak, Advocate
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1194 of 2026 /RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aafaq Ilyas Pathan
S/o Mohd Ilyas
R/o Chanipora Payeen, Bandi, Tehsil Karnah, District Kupwara

vide notification No. 803 of 2025/RG/LP Dated 12.03.2025 for a period of one year has been extended till **30.04.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20590-97 RG/LP Dated: 11/05/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aafaq Ilyas Pathan, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1195 of 2026/RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Akhter Ruieel
D/O Farooq Ahmad Bhat
R/O Zawoora, Pantha Chowk, Tehsil & District Srinagar

vide notification No. 1734 Dated 18.03.2020 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba
06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20598-605 RG/LP Dated: 11/05/2026 @ *MS*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Akhter Ruieel, Advocate**
.....for information and necessary action.

Mujtaba
06/05/26
Registrar Administration
@ *MS*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1196 of 2026/RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Arshid Ahmad Palla
S/O Gh. Nabi Palla
R/O Barpora, Tehsil & District Pulwama

vide notification No. 76 of 2023/RG/LP Dated 10.02.2023 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20606-13 RG/LP Dated: 11/05/2026 @ *ARU*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arshid Ahmad Palla, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1197 of 2026/RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Bisma Bashir
D/O Bashir Ahmad Bhat
R/O Hardu Dehruna Anantnag Tehsil Dooru District Anantnag

vide notification No. **2822 of 2023/RG/LP Dated 26.12.2023** for a period of one year has been extended till **30.04.2027** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20614-21 RG/LP Dated: 11/05/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Bashir**, Advocate
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1198 of 2026/RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Easar Ahmad Ganaie
S/O Abdul Majeed Ganaie
R/O Keegam, Tehsil Keegam, District Shopian

vide notification No. 1034 of 2023/RG/LP Dated 01.06.2023 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration
AS

No: 20622-29 RG/LP Dated: 11/05/2026 *(A)*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Easar Ahmad Ganaie, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration
(A) *AS*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1199 of 2026/RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Farhad Hussain Mir
S/O Mohammad Amin Mir
R/O Gund Zonarashi, Chowkibal, Tehsil Kralpora, District Kupwara

vide notification No. 1038 of 2023/RG/LP Dated 01.06.2023 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20630-37 RG/LP Dated: 11/05/2026 (1) *AB*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kupwara.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Farhad Hussain Mir, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration
(1) *AB*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1200 of 2026 /RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Hilal Ahmad Kambay
S/O Habib Ullah Kambay
R/O Chundina Kambay Mohalla, Tehsil Tulamulla District Ganderbal

vide notification No. 98 of 2024/RG/LP Dated 20.02.2024 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20638-45 RG/LP Dated: 11/05/2026 *(1)* *RSK*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Hilal Ahmad Kambay, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1201 of 2026 /RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Irfan Ahmad Pir
S/O Ghulam Jeelani Pir
R/O Behnipora (Rattanpora), Tehsil Zachaldara, District Kupwara

vide notification No. 951 of 2022/RG/LP Dated 27.07.2022 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20646-53 RG/LP Dated: 11/05/2026 @ *RMK*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Ahmad Pir, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration
@ *RMK*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1202 of 2026/RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Ishan Nangroo
S/O Showket Ahmad Nangroo
R/O Kachdoora, Tehsil & District Shopian

vide notification No. 925 Dated 22.11.2019 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20654-61 RG/LP Dated: 11/05/2026 (2) *FAH*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Shopian.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Mr. Mohd Ishan Nangroo, Advocate
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

(2)

FAH

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1203 of 2026/RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohammad Yaseen Bhat
S/O Gulam Nabi Bhat
R/O Bunpora, Khahipora Rajwar, Tehsil Zachaldara, District Kupwara

vide notification No. 613 of 2022/RG/LP Dated 27.05.2022 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20662-69 RG/LP Dated: 11/05/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Kupwara.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohammad Yaseen Bhat**, Advocate
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1204 of 2026 /RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohsin Quadir
S/O Ghulam Quadir Kumar
R/O Jamalabad Tehsil Beerwah District Budgam

vide notification No. 2839 of 2023/RG/LP Dated 27.12.2023 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20670-77 RG/LP Dated: 11/05/2026 @ *SPK*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohsin Quadir**, Advocate
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1205 of 2026/RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mehraj U Din Ganai
S/o Khazir Mohd Ganai
R/o Ikhrajpora Raj Bagh, Tehsil & District Srinagar

vide notification No. 831 of 2025/RG/LP Dated 13.03.2025 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20678-85 RG/LP Dated: 11/05/2026 (L) *ESHS*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mehraj U Din Ganai, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

(L)

ESHS

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1206 of 2026 /RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Masira Nabi Shergojri
D/o Shri Ghulam Nabi Shergojri
R/o Reshi Bazar Tehsil & District Anantnag

vide notification No. 1326 of 2025/RG/LP Dated 09.04.2025 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20686-93 RG/LP Dated: 11/05/2026 (L) 1804

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Masira Nabi Shergojri, Advocate
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1207 of 2026/RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nahida Farooq
D/O Farooq Ahmad Mandoo
R/O Zirpara, Tehsil Bijbehara, District Anantnag

vide notification No. 1952 of 2023/RG/LP Dated 11.09.2023 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20694-701 RG/LP Dated: 11/05/2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Anantnag.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Nahida Farooq, Advocate
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration
A *Ans*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1208 of 2026/RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Neelofar Rahim
D/o Shri Abdul Rahim Akhoon
R/o Gushie Akhoon Mohallah, Tehsil & District Kupwara

vide notification No. 1331 of 2025/RG/LP Dated 09.04.2025 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20702-09 RG/LP Dated: 11/05/2026 (A) 18/25

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kupwara.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neelofar Rahim, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

(A) 18/25

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1209/2026/RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Nosheen Shah

D/o Shri Javid Ahmad Shah

R/o 46, Sanatnagar Housing Colony, Tehsil Chanapora Natipora, District Srinagar

vide notification No. 1332 of 2025/RG/LP Dated 09.04.2025 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20710-17 RG/LP Dated: 11/05/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nosheen Shah, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1210 of 2026 /RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Omera Farooq
D/O Farooq Ahmad Rather
R/O Chakoora, Tehsil Shahoora Litter, District Pulwama

vide notification No. 884 Dated 18.10.2019 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20718-25 RG/LP Dated: 11/05/2026 @ *MS*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Pulwama.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Pulwama.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Omera Farooq, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1211 of 2026 /RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rafia Habib
D/o Habibullah Bhat
R/o Laberpora, Buderkund, Tehsil & District Ganderbal

vide notification No. 838 of 2025/RG/LP Dated 13.03.2025 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20726-33 RG/LP Dated: 11/05/2026

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ganderbal**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rafia Habib**, Advocate
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1212 of 2026/RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rayees Ahmad Lone
S/o Shri Ghulam Nabi Lone
R/o Ushkara, Tehsil & District Baramulla

vide notification No. 1334 of 2025/RG/LP Dated 09.04.2025 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20734-41 RG/LP Dated: 11/05/2026 @ *AS*

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Baramulla**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Baramulla**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rayees Ahmad Lone, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1213 of 2026 /RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sabrina Sultan
D/O Mohmad Sultan Bhat
R/O Syedpora Idd-Gah, Dr. Ali Jan Road, Tehsil Nowshera, District Srinagar

vide notification No. 684 of 2022/RG/LP Dated 30.05.2022 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20742-49 RG/LP Dated: 11/05/2026 (1) *18/26*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabrina Sultan, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration
(1) *18/26*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1214 of 2026 /RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tahleel Ahmed Bhat
S/O Mohd Ayub Bhat
R/O Rajbagh, Near Modern Hospital Tehsil South Srinagar District Srinagar

vide notification No. 1954 of 2023/RG/LP Dated 11.09.2023 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20750-57 RG/LP Dated: 11/05/2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tahleel Ahmed Bhat, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1215 of 2026 /RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tahmeena Afzal
D/O Mohammed Afzal Reshi
R/O Hilalabad Nesbal, Tehsil Sumbal District Bandipora

vide notification No. 714 of 2022/RG/LP Dated 30.05.2022 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20758-65 RG/LP Dated: 11/05/2026 (A) *ASU*

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tahmeena Afzal, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration
(A) *ASU*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1216 of 2026/RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Wahid Ahmad Bhat
S/O Ab. Majeed Bhat
R/O Chittay Bandy, Seer Mohalla, Tehsil & District Bandipora

vide notification No. 2028 of 2022/RG/LP Dated 14.11.2022 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20766-73 RG/LP Dated: 11/05/2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Wahid Ahmad Bhat, Advocate**
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1217/2026/RG/LP Dated: 11 05.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Zeenat Yousuf
D/O Mohmmad Yousuf Mir
R/O Nillah Najwan, Kangan, Tehsil Kangan, District Ganderbal

vide notification No. 1259 of 2023/RG/LP Dated 06.06.2023 for a period of one year has been extended till 30.04.2027 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/05/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 20782-89RG/LP Dated: 11/5/2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, Ganderbal.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Zeenat Yousuf, Advocate
.....for information and necessary action.

Mujtaba 06/05/26
Registrar Administration